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(c) the nature and quality of control exercised by the lending institutions on the borrowers' activity, because you have said the IDBI and IRCl have set up a special cell... (*Time bell rings*) Sir, I would take just a minute or two and finish.

Sir, they have created a special cell. I will read out their report. "Report on the problems of sick units'-"The banks must strengthen their information system-----" "The committee has suggested that IDBI as a premier termlendinif institution should take the lead to evolve a package scheme of relief to sick units..." and they should go into all this and should have full coordination. But that has not worked at all. The thing is it has been misapplied, misutilised. These are at only on paper. If you want to be effective there is no other way. Let us have a parliamentary committee who can really go into it; have a Commission, have a committee. I have pressed here for a committee as advised by some of my elderly and able parliamentarians. Have a committee consisting of experts and Parliament Members to go into this because the PAC and the PUC cannot go into this, and give a report within six months suggesting suitable remedial measures. Why are you afraid of? Why are you shy? What prevented you from taking suitable measures? You have said and I again read: Those who misuse the institution of funds, make their units sick and then seek take-over should be immediately punished. You have said it. So, to prove the correctness of what all you have said to Calcutta unless you say one thing in Calcutta and another thing in Delhi, I do not know—please accept the suggestion. I again plead strongly and I hope I will get the support of all Members of this House that a committee should be immediately set up to go into all the frauds and crimes of the public institutions, the IDBI and so on.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Before I call you, Mr. Shankar Ghose, the Minister of State for Parliamentary Affairs has an announcement to make.

Business

ANNOUNCEMENT RE. GOVERN-MENT BUSINESS FOR THE WEEK COMMENCING 16TH JUNE 1980

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I rise to announce that Government Business in this house during the week commencing 16th June, 1980 will consist of: —

- (1) Consideration and return of the Assam Appropriation (Second Vote on Account) Bill, 1980, as passed by Lok Sabha.
- (2) Consideration of a motion for reference of the Visva Bharati (Amendment) Bill, 1978 to a Joint Committee.
 - (3) Consideration and passing of:
 - (a) The Rampur Raza Library (Amendment) Bill, 1979;
 - (b) The Khuda Baksh Oriental Public Library (Amendment) BUI, 1979;
 - (c) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980 as passed by Lok Sabha.
- (4) General discussion on the Railway Budget for 1980-81 from 18th June, 1980 onwards.

As Members are already aware the Railway Budget for 1980-81 will be laid at 2.30 p.m. on Monday, the 16th June, 1980 and the General Budget for 1980-81 at 6.30 p.m. on Wednesday, the 18th June, 1980.

SHRI A. G. KULKARNI (Maharashtra): Sir, out of this, I think for the Rampur Raza Library Bill or for the Khuda Bakhsh Library Bill, there was a Joint Committee appointed.

Already the Rajya Sabha Members are there on that Committee.

SHRI JAGDISH PRASAD MATHUR, (Uttar Pradesh): That is another one, that, is, the Visva-Bharati Bill.

SHRI A. G. KULKARNI: That, ia what I have said. The Lok Sabha was dissolved and the Members from the Lok Sabha could not be there. The better course for the Government is to keep whatever quota is there from the Rajya Sabha and you can induct the Lok Sabha Members who have newly come. I say this because, Sir, there is no convention. When the Rajya Sabha Members are already there, how are you going to renominate again another set of Members? What is the reason that is there in the Government's mind? Is: it that they do not like the present Members or that they want to induct their own Members, Members from the Treasury Benches?

SHRI SITARAM KESRI: Although I do not commit myself on your suggestion, I must say that I^wi'l consider your suggestion, I do not commit myself; I don't do it. But still I can assure you that your suggestions I shall keep in mind.

SHRI A. G. KULKARNI: Thank: you.

RESOLUTION RE APPOINTMENT OF COMMISSION TO INQUIRE INTO THE INSTITUTIONAL FIN-ANCES GRANTED TO INDUS-TRIES AND CONTROL EXERCIS-ED BY THE LENDING INSTITU-TIONS—Contd.

SHRI SANKAR GHOSE (West Bengal): Mr. Vice-Chairman, Sir, the honourable Member, Shri Kalyan Roy, has brought a very important question before this House.

[The Vice-Chairman, (Shri A. G. kulkarni) in the Chair].

He has raised the question about the entire credit policy of the Government. The Ministries concerned with

regard to this matter are the Ministry of Industry, the Ministry of Finance and the Ministry of Company Affairs. Now, I am glad to see that in the absence of the Minister of Finance, the Minister of Communications is ably representing the Ministry of Finance and in the absence of the Minister of Company Affairs the Minister of Information and Broadcasting is representing the Ministry of Company Affairs in the House.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): We both are in charge of communication.

SHRI SANKAR GHOSE: Yes; both of you are in charge of communication. And what has happened to the communication between the management of the sick industries and the financial institutions? It has failed and, therefore, it is good to see that the Minister of Communications has come to rectify the defect. Now, Sir, so far as the credit policy of the Government is concerned . . .

SHRI KALYAN ROY: I can assure you that the Information and Broadcasting Minister is here and he will see to it that whatever is said here is completely blacked out from the All India Radio.

SHRI SADASIV BAGAITKAR (Maharashtra): Is he here for tbat purpose?

SHRI SANKAR GHOSE: Will the honourable Minister give an assurance to Mr. Kalyan Roy in this connection?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI V. p. SATHE): I am the Minister for information collecting and broadcasting.

SHRI SANKAR GHOSE: So far as the credit policy and the Govern. ment's control over this policy arc concerned, during the last three years or so, in the Consultative Committee attached to the Ministry of Finance, myself and the present Industry